

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00274/2020

This, the 8th day of April, 2021

Serial No. 1

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)
HON'BLE MR. R.N.SINGH, MEMBER (J)



Km. Poonima, aged about 53 years, d/o Late Shri Mewa lal, Resident of 119/134, Sudrshan adarsh Colony, Khandari Bazar, Lalbagh, Lucknow.

.....Applicant.

For Applicant: Shri Praveen Kumar

Versus

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Chief Works Manager, Carriage & Wagon Workshop, alambagh, Northern Raiwlay, Lucknow.

For Respondents: Shri Sharad Chandra Shukla

ORDER (ORAL)**BY HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)**

At the outset, Shri Sharad Chandra Shukla, learned counsel for the respondents, submitted that the processing of the family pension case of the applicant is presently held up as the pension payment order (PPO) of the deceased government servant is not available on record with the respondent authorities. He explained that, since the matter is over 15 years old, the said PPO appears to have been weeded out as per the standing instructions of the respondents organization.



3. At this, learned counsel for the applicant, Shri Praveen Kumar, submitted that he is making full efforts to obtain the copy of the necessary document from the Punjab National Bank which used to disburse pension to the deceased government servant and thereafter, his widow.

4. Given the forgoing position, the O.A. is disposed of at the stage of admission with direction to the applicant to obtain the necessary documents/PPO etc. and present the same to the respondents authorities at the earliest. As soon as, this PPO/documents are received, the respondent authorities shall, as per its undertaking given before this Court, process the same expeditiously, and in any case, within a period of one month of receipt and

finalize the payment of family pension as due under law. Further the respondents authorities shall release arrears of pension as due, within a further period of 4 weeks with interest being payable to the applicant of the GPF prevailing rate during the period for such arrears are due.

5. Accordingly, the O.A. is disposed of. There shall be no order as to costs.



(R.N.SINGH)

MEMBER (J)

(A.MUKHOPADHAYA)

MEMBER (A)

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